

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON
APPROVAL TO SOCIETIES UNDER FCRA .

2802

SHRI BHAGIRATHI MAJHI

Will the Minister of HOME AFFAIRS be pleased to state :-

- (a) the number of Foreign Contribution Regulation Act (FCRA) approved NGOs institutions and societies in the country, State-wise, religion-wise and year of its approval;
- (b) whether many FCRA`s approved societies are receiving funds from different countries;
- (c) the details of the country and society;
- (d) whether some societies are not aware about Government procedure for approval under FCRA and they have received funds from abroad but now they are in process to get the approval but the Ministry is taking high time to give them approval; and
- (e) the reasons for delay in approval and whether Government will approve these societies?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e):A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 2802 FOR 21.4.2010 REGARDING APPROVAL TO SOCIETIES UNDER FCRA.

(a):The total number of registered Association(s) as on 16.4.2010 is 39470. State-wise and religion-wise details are given in Annexure-I & II respectively.

(b):Yes, Sir.

(c):Detail of country-wise donor for the year 2007-08 is given in Annexure-III.

(d) & (e):Application for grant of 'registration' or 'prior permission' to accept foreign contribution are to be made to the Ministry of Home Affairs in the prescribed form. On receipt of the application, the same is examined and considered for grant or otherwise, regarding 'registration' or 'prior permission' under the provisions of the Foreign Contribution (Regulation) Act, 1976.

In case an Association is found to have already received foreign contribution without the approval of Central Government, the details of receipt and utilization of foreign contribution is sought from such Associations(s). On receipt of documents(s) the same are scrutinized. If it is established that violations(s) of the provisions of the Foreign Contribution (Regulation) Act, 1976 have been committed then further action is taken to inspect the books of accounts. Report from field agencies regarding the antecedents and activities of such Association (s) are also obtained.

After a detailed report is available, the case of such Association(s) is considered either for condonation or imposition of suitable restrictions. If the lapse is condoned, an Association is required to seek 'prior permission' from the Central Government at least once to receive foreign contribution. The Association has to thereafter, submit annual return for utilization of the foreign contribution received.